

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18528/2019

(Arising out of impugned final judgment and order dated 08-09-2017 in CRA No. 279/1998 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

JASKARAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 84137/2019 - CONDONATION OF DELAY IN FILING
IA No. 84138/2019 - EXEMPTION FROM FILING O.T.)

Date : 04-11-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Ms. Vanshaja Shukla, AOR
Ms. Anuja Pethia, Adv.

For Respondent(s) Ms. Aishwarya Bhati, AAG
Mr. Rohit K. Singh, AOR
Ms. Anshruta Maheshwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Counsel for the respondent-State seeks one week's accommodation to ascertain the actual period spent in jail by the petitioner in reference to the offence in question.

List the matter after one week.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

